

Drugs Controller (India) had subsequently asked all manufacturers marketing Practolol preparations to include a statement regarding the side effects observed with the drug. Following reports received from the World Health Organisation that some countries had withdrawn the marketing of Practolol, the Drugs Controller (India) in August, 1975 cancelled permission granted for import or manufacture of Practolol preparations to Alkali and Chemical Corporation of India and to other firms. The firms were also asked to withdraw stocks of the drugs which may have been released in the market by them.

As Practolol was included in the British Pharmacopoeia and standards for this drug were available, the question of conducting any test in Government laboratories did not arise. We have no information as to whether the company has paid compensation in U. K. and other countries to persons who took the medicine and suffered from side effects. No reports have been received of any cases of toxic effects as a result of the administration of this drug in India.

**Encroachment of Railway Land by M/s Oriental Building and Furniture Company Ltd.**

1250. SHRI NAVIN RAVANI: Will the Minister of RAILWAYS be pleased to state:

(a) how much railway land has been encroached upon in New Delhi by M/s Oriental Building and Furniture (P) Limited;

(b) how much encroached portion of this land is occupied there by its sister concern Pure Drinks Limited and since what period;

(c) how much amount of arrears of rent is falling due to this company and for how long;

(d) what steps are being taken by the Railway Administration to get

that land vacated and arrears to be recovered;

(e) when that company went to High Court and why the appeal against High Court order was not preferred in time; and

(f) what is the position at present?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) 2,743 sq. yards of railway land near Minto Bridge Railway station, were licensed to M/s. Oriental Building and Furnishing Co., Private Limited. The agreement expired on 31-12-1972, but they have not so far vacated the area.

(b) Details in this regard are not known.

(c) The total amount due from this company from 1st January 1968 upto June 1976 on account of arrears of rent and damages and interest etc., for unauthorised occupation is about Rs. 17.75 lakhs, after adjusting the amount already paid by them and security deposit available with the Railway.

(d) Application has been filed in the Court of Estate Officer in July 1975 for eviction and realisation of arrears/damages.

(e) and (f). The Company M/s. Oriental Building and Furnishing Co. Private Limited filed a suit in the High Court of Delhi in 1977 asking for arbitration and also for an interim stay order against eviction. The Railway contested the case but the High Court passed the stay order on 30-8-1977. The main suit for arbitration is still pending before the High Court and is being contested. The next date of hearing is 14th July, 1980.

No appeal was made against the stay order of the High Court as according to legal opinion the Supreme

Court was not likely to interfere in this stay order.

### भिलाई पावर हाउस रेलवे स्टेशन

1251. श्री नन्द किशोर शर्मा: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या जिला दुर्ग (मध्य प्रदेश) में भिलाई पावर हाउस रेलवे स्टेशन की गत कई वर्षों से उपेक्षा की जा रही है;

(ख) यदि हां, तो उसके क्या कारण हैं;

(ग) क्या सरकार इसको सुचारु रूप से चलाने और इसके कार्यकरण में सुधार के लिए कोई कदम उठायेगी; और

(घ) यदि हां, तो कब तक?

रेल मंत्रालय में उप-मंत्री (श्री मल्लिकार्जुन): (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

(ग) और (घ). पहले यह स्टेशन ठेके-

दार द्वारा संचालित फ्लैग स्टेशन हुआ करता था, किन्तु 1-11-78 से इसे नियमित हॉल्ट स्टेशन में बदल दिया गया है। इस स्टेशन पर प्रतीक्षालय, बेंचे, प्लेटफार्म पर रोशनी, प्लेटफार्म के फर्श में सुधार तथा पानी के नलकों जैसी बुनियादी सुविधायें पहले ही से प्रदान की हुई हैं। भविष्य में जैसे जैसे यातायात बढ़ेगा और अधिक सुविधाओं की व्यवस्था की जायेगी।

### Farm Pension Scheme

1253. SHRI AMARSINH V. RATHAWA: Will the Minister of LABOUR be pleased to state:

(a) the names of States which have introduced farm pension scheme in their States for the benefit of agricultural workers;

(b) whether Government propose to introduce such a scheme throughout the country; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) It has been reported in the Press that Kerala and West Bengal are introducing such a scheme. Details are being obtained from the concerned State Governments.

(b) and (c). There exists a Central Standing Committee on Rural Unorganised Labour, to advise Government on administrative and legislative measures necessary to improve the conditions of rural workers. A Sub-Committee of the Central Standing Committee has recently finalised a draft Central Bill for agricultural workers, which is shortly to be considered by the Central Standing Committee. This matter would be discussed in the Labour Ministers' Conference to be called soon.

### Secret Understanding at Simla Agreement

1254. SHRI N. E. HORO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the former Minister of External Affairs had stated that Prime Minister Indira Gandhi entered into some 'secret' understanding with the then Pakistan Prime Minister Z. A. Bhutto at the Simla Conference but he said he would not disclose it in national interest;

(b) whether it is also a fact that the former Minister of External Affairs had clarified that Government had no relations with Israel and South Africa and that passport issued by India stated clearly its holder could not visit Israel and South Africa; and

(c) if so, the reaction of Government thereto?